

ITEM NO.43

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SWrit Petition(s)(Civil) No. 473/2024

MEHMOOD PRACHA

Petitioner(s)

VERSUS

ELECTION COMMISSION OF INDIA

Respondent(s)

(FOR ADMISSION)

Date : 20-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Ms. Tasneem Ahmadi, Adv.
Mr. R. H. A. Sikander, AOR
Ms. Mahima Rathi, Adv.
Mr. Jatin Bhatt, Adv.
Mr. Sanawar, Adv.
Mr. Kshitij Singh, Adv.
Mr. Mohd. Shameem, Adv.
Mr. Mohd. Hasan, Adv.
Ms. Heema Sahoo, Adv.
Ms. Nuzhat Naseem, Adv.
Ms. Sadiya Sultan, Adv.
Mr. Faisal Mohamed, Adv.
Ms. Pragya Rathi, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

We are not inclined to entertain the present writ petition filed under Article 32 of the Constitution of India, which makes omnibus, vague and sweeping assertions. The prayers made are equally sweeping.

It is to be noted that the petitioner, Mehmood Pracha, has already approached the High Court of Delhi by way of a writ

petition with regard to a specific constituency.

It is for the candidates, others or in case the petitioner, Mehmood Prach, has any specific information, to approach the concerned Court including the jurisdictional High Court as per law.

Recording the aforesaid, the writ petition is dismissed.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR